

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(3)

O.A. NO. 12/92

DATE OF DECISION: 06.02.92.

SH. A.N. BHOWMICK

....

APPLICANT

UNION OF INDIA & ORS.

VERSUS

....

RESPONDENTS

CORAM:-

THE HON'BLE MR. T.S. OBEROI, MEMBER(J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A)

COUNSEL FOR THE APPLICANT : SH. SANT LAL

COUNSEL FOR THE RESPONDENTS : SH. M.L. VERMA

**ORAL JUDGEMENT**

**(of the Bench delivered by Hon'ble Mr. T.S. Oberoi, Member(J).**

On filing of the present O.A., vide an order dt. 3.1.92, passed by a Bench of this Tribunal, notice was issued to the respondents on interim relief, returnable on 27.1.92. On 30.1.92, when the case came to be taken up instead of 27.1.92, a further two weeks' time to file reply, was prayed for and granted. Today also, no reply has been filed on behalf of the respondents.

2. It was, however, put forth by the learned counsel for the respondents that a vigilance case against the applicant is under process. He, however, conceded that no charge-sheet has yet been served upon the applicant.

3. The learned counsel for the applicant pleaded that applicant's name was duly processed through the respondents, and he was one of the invitees,

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to join the course, which initially was to take place from 18th November, 1991 to 13th December, 1991 (4 weeks), but was postponed to 10th February, 1992 to 6th March, 1992.

4. Keeping the facts and circumstances as put forth by both the sides, as briefly mentioned above, particularly that no charge-sheet has yet been served upon the applicant, we are of the view that it will not be appropriate to withhold applicant's name, ~~from~~ participation in the course in question, at this stage. We hold accordingly and direct the respondents to take steps to enable the applicant to participate in the said course. Since as per relief claimed in the present O.A., nothing survives, the O.A. is disposed of, with the above directions, with no order as to costs.

A copy of this order be provided to the learned counsel for both the parties, today itself.

*S. K. Rasgotra*  
(I.K. RASGOTRA)  
MEMBER(A)

*T. S. Oberoi*  
(T.S. OBEROI)  
MEMBER(J)

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